GOVERNMENT OF INDIA MINISTRY OF FINANCE

RAJYA SABHA UNSTARRED QUESTION NO-1799

ANSWERED ON- 02/08/2022

FRAUD CASES IN PSBs

1799. SHRI B. LINGAIAH YADAV

Will the Minister of FINANCE be pleased to state:-

- (a) the details of the number of fraud cases in private as well as Public Sector Banks (PSBs), bank-wise for the last five years till date with the reasons therefor; and
- (b) the action taken on the concerned including violators, bank-wise and the amount recovered till date, and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(DR. BHAGWAT KARAD)

- (a): As per RBI data, bank-wise details of number of fraud cases in public and private sector banks, based on date of occurrence of frauds, for the last five financial years and up to the first quarter of the current financial year are at **Annex-I**. Banking frauds may occur due to several reasons, which include, *inter alia*, the following:
 - (i) Non-adherence to know your customers (KYC) norms, while opening the accounts;
 - (ii) non-compliance of laid down standard operating procedure or regulatory guidelines in respect of deposit/loan accounts;
 - (iii) collusion between the borrowers and third-party agencies, e.g. valuers, advocates, chartered accountants, etc.;
 - (iv)lack of appropriate mechanism in place to detect/ act upon early warning signals; and
 - (v) lack of awareness among customers sharing of confidential information to fraudsters.
- (b): Various actions are taken against the fraudsters for recovery of fraud amount, which include, *inter-alia*, the following:
 - (i) Action under the Fugitive Economic Offenders Act, 2018, which provides for attachment of property of a fugitive economic offender, confiscation and disentitlement of the offender from defending any civil claim.
 - (ii) Issuance of look-out circulars against fraudsters.

(iii)In addition to above, in case of loan frauds, banks initiate various recovery actions, including filing of suits in civil court or in the Debt Recovery Tribunals (DRTs), initiation of action under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI), filing of application under Corporate Insolvency Resolution Process (CIRP) in National Company Law Tribunal (NCLT), etc.

RBI has also issued Master Directions for classification and reporting of frauds by commercial banks and select financial institutions, and banks are required to report fraud cases to law enforcement agencies (LEAs), viz State Police, Central Bureau of Investigation (CBI), etc. LEAs investigate and take appropriate actions in such cases. Further, the Directorate of Enforcement (ED), which is entrusted with investigation and prosecution of cases under the Prevention of Money Laundering Act,2002 (PMLA), has apprised that it has recorded 515 cases involving bank fraud in public and private sector banks under the provisions of PMLA in the last five years, and as on 29.7.2022, assets worth Rs. 44,992 crore (approx.) have been attached and 39 Prosecution Complaints have been filed by it.

Recovery in fraud accounts is an ongoing process, and as per inputs received from RBI, public and private sector banks have recovered an aggregate amount of Rs. 18,060 crore in respect of frauds (amount of Rs. 1 lakh and above), reported during 1.4.2017 to 30.6.2022. Bank-wise details of the same are at **Annex-II**.

Rajya Sabha unstarred question no.1799 regarding "FRAUD CASES IN PSBs", to be answered on $2^{\rm nd}$ August 2022

Number of frauds reported by public and private sector banks, based on the date of occurrence of fraud (as on 14.7.2022)

Amounts in crore Rs.

					Amount	s in crore Rs.
						FY 2022-23
Name of the bank	FY 2017-18	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22	(up to 30.6.2022)
Allahabad Bank	206	70	13	Merged with Indian Bank		
Andhra Bank	57	37	4	Merged with Union Bank		
Axis Bank Limited	1052	1,112	1,966	5878	6,068	195
Bandhan Bank Limited	112	125	184	187	223	3
Bank of Baroda	231	141	156	115	89	5
Bank of India	163	157	121	55	57	2
Bank of Maharashtra	66	152	279	19	14	2
Canara Bank	120	152	93	36	27	
Catholic Syrian Bank Limited	37	53	67	93	59	9
Central Bank of India	275	571	1049	906	1129	19
City Union Bank Limited	18	98	193	262	33	1
Corporation Bank	47	95	41	Mε	erged with Union	n Bank
DCB Bank Limited	21	146	221	88	46	
Dena Bank	11	3		Merged with Bank of Baroda		
Federal Bank Limited	67	248	450	366	362	11
HDFC Bank Limited.	3,946	5,562	7,643	5,225	5,338	303
ICICI Bank Limited	2,464	2,228	2,803	1,819	5,627	436
IDBI Bank Limited	839	747	1,988	1789	1,590	144
IDFC First Bank Limited	76	249	499	297	159	1
Indian Bank	126	160	246	176	139	3
Indian Overseas Bank	104	112	344	113	260	31
IndusInd Bank Limited	50	91	242	782	1,987	200
Jammu & Kashmir Bank Limited	15	12	7	3	5	
Karnataka Bank Limited	26	111	283	54	6	
Karur Vysya Bank Limited	37	29	27	9	26	
Kotak Mahindra Bank Limited	1,4857	25,800	40,524	46,266	33940	5,278
Lakshmi Vilas Bank Limited	44	50	34	7	Merged w	ith DBS bank
Nainital Bank Limited	5		5	5	2	
Oriental Bank of Commerce	97	185	164	Merged	with Punjab Na	tional Bank
Punjab and Sind Bank	29	19	77	143	56	1
Punjab National Bank	249	184	571	357	87	8
RBL Bank Limited	70	193	432	391	452	150
South Indian Bank Limited	46	175	422	432	368	43
State Bank of India	2,435	5,813	7229	2,267	1189	9
Syndicate Bank	224	215	63	Merged with Canara Bank		
Tamilnad Mercantile Bank						
Limited	60	75	79	71	23	3
The Dhanalakshmi Bank Limited	18	24	22	18	6	3
UCO Bank	64	104	248	245	79	1
Union Bank of India	272	238	505	545	135	
United Bank of India	49	91	26	Merged with Punjab National Bank		
Vijaya Bank	22	2			Bank of Baroda	ı
Yes Bank Limited	121	132	71	328	226	

Source: Reserve Bank of India

Rajya Sabha unstarred question no.1799 regarding "FRAUD CASES IN PSBs", to be answered on 2nd August 2022

Details as on 14.7.2022, of amount recovered by public and private sector banks in respect of frauds (Rs. 1 lakh and above) reported during 1.4.2017 to 30.6.2022

Amounts	111	CTOTE	Кe

r	Amounts in crore Rs.
Bank name	Cumulative Recovery
Allahabad Bank	54.59
Andhra Bank	147.99
Axis Bank Limited	833.13
Bandhan Bank Limited	4.39
Bank of Baroda	1,326.05
Bank of India	998.50
Bank of Maharashtra	242.84
Canara Bank	168.66
Catholic Syrian Bank Limited	13.58
Central Bank of India	676.29
City Union Bank Limited	25.68
Corporation Bank	627.72
DCB Bank Limited	9.99
Dena Bank	152.70
Federal Bank Limited	63.01
HDFC Bank Limited	149.11
ICICI Bank Limited	522.84
IDBI Bank Limited	928.36
IDFC First Bank Limited	4.16
Indian Bank	220.96
Indian Overseas Bank	4,073.89
IndusInd Bank Limited	67.70
Jammu & Kashmir Bank Limited	31.58
Karnataka Bank Limited	5.85
Karur vysa bank limited	61.61
Kotak Mahindra Bank Limited	27.27
Lakshmi Vilas Bank Limited	72.07
Nainital Bank Limited	1.39
Oriental Bank of Commerce	7.11
Punjab And Sind Bank	568.11
Punjab National Bank	659.74
RBL Bank Limited	34.14
South Indian Bank Limited	79.43
State Bank of India	2,182.49
Syndicate Bank	238.96
Tamilnad Mercantile Bank Limited	78.36
The Dhanalakshmi Bank Limited	31.54
UCO Bank	689.51
Union Bank of India	333.25
United Bank of India	54.88
Vijaya Bank	3.50
Yes Bank Limited	1,586.95
Course Dosema Daula of Ludia	1,500.75

Source: Reserve Bank of India

Note: The figures of the banks amalgamated are mentioned as separate entities without merging figures into those for the respective bank into which they were amalgamated.
